278 Indian Works of KARTIKA 21, 1886' (SAKA) Beserve Bank of 278 Defence (Amdt.) Bill India (Amdt.) Bill

hon. Members Shri Gowda and others. I promise that I shall look to those cases and they would be dealt with fairly. With these words, I commend the Bill to the House.

MR. DEPUTY-SPEAKER: The question is:

"That the Bill further to amend the Indian Works of Defence Act, 1903, as passed by Rajya Sabha, be taken into consideration".

The motion was adopted.

MR DEPUTY-SEAPKER: We take up clause-by clause consideration.

The question is:

"That clause 2 to 4 stand part of the Bill".

The motion was adopted

Clause 2 to 4 were added to the Bill.

Clause 1 (Short title).

Amendment made.

Page 1, line 4.-

for "1973" substitute "1974" (2)

(Shr. J. B. Patnaik)

MR. DEPUTY-SPEAKER The question is.

"That clause 1, as amended, stand part of the Bill."

The motion was adopted.
Clause 1, as amended, was added to the

Bill.

Enacting Formula

Amendment made .

Page 1, line 1,-

for "Twenty-fourth Year"

Substitute-

"Twenty-fifth Year"

(Shri J. B. Patnaik)

MR. DEPUTY-SPEAKER. The question is:

"That the Enacting Formula, as amended, stand part of the Bill."

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Title was added to the Bill.

SHRI T B PATNAIK. I beg to move

'That the Bill, as amended, be

MR DEPUTY-SPEAKER The question is:

'That the Bill, as amended, be passed."

The motion was adopted

MR DEPUTY-SPEAKFR I am told that the hon Home Minister will be ready with the statement round about 5.30, not 500 I am mentioning this so that Members who are interested may know We shall now take up the next business.

16 24 hrs.

RESERVE BANK OF INDIA (AMEND-MENT) BILL

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): I beg to move:

"That the Bill further to amend the Reserve Bank of India Act, 1934, as passed by Rajya Sabha, be taken into consideration."

This Bill seeks to amend certain provisions of the Reserve Bank of India Act, 1934. At this stage, while commending the Bill or consideration. I shall make a mention of only the relatively more important amendments.

One set of amendment is intended to extend the scope of refinance from the Reserve Bank primarily for agricultural operations. It is proposed to extend the facility of concessional refinance to apex co-operative Banks in respect of loans given by them to co-operatives formed exclusively for activities allied to agriculture such as poultry farming, pisciculture, etc. There is also a proposal to permit the Beserve Bank finance the development of fisheries through loans from the National Agricultural Credit (Long Term Operations) Fund. Certain pro-

[Shrimati Sushila Rohatgi] cedural formalities for obtaining refinance from the Reserve Bank in respect of advances for agricultural operations or for marketing of crops or for bona fide commercial or trade transactions are proposed to be simplified.

A second set of amendment relates to collection and dissemination of credit information. Reserve Bank Credit Information Bureau which collects credit information from banks and financial institutions and also makes available such information as they may need. There are certain inhibitions which restrict free CXchange of information among banks and financial institutions on the Of their customers amendments which are being proposed in keeping with the recommendations of the Banking Commission would give statutory protection to banks and financial institutions in case they choose to exchange information mutually among themselves We are also taking the opportunity of the definition of "credit information" so as to cover collection of information relating to means, anteredents, history of financial transactions and credit-worthiness of any borrower or class of borrowers.

The third set of amendments aim at tightening the regulatory provisions of the Reserve Bank in respect of deposit taking non-banking institu-"deposit" The definitions of and "financial institutions" are proposed to be made more comprehensive and precise It is also proposed to arm the Reserve Bank with powers to inspect any non-banking institution whenever the Reserve Bank considers such inspection necessary and expedient. There is a proposal to make it compulsory not only for companies but also brokers to disclose full particulars and information regarding the companies before canvassing deposits

Sir, there are certain other miscellaneous amendments in the Bill which are intended to rationalise or clarify existing provisions of the Act or are mainly of a procedural or consequential nature. These have been explained in detail in the notes on clauses. I do not think I need take further time of the House by explaining these provisions in detail. Sir, I move.

SHRI VIRENDRA AGARWAL (Moradabad): Sir, the Bill as moved by the hon Deputy Minister is so brief that I do not think I should be in a mood to oppose it in toto. But I am afraid I cannot support it in toid either. As has been pointed out, this Bill enumerates three different categories of amendments. So far as the first amendment is concerned, 1e. concessional refinance to cooperative banks for agricultural operations, I feel it is a laudable objective Agricuiture needs all encouragement. At the moment, agriculture has not been able to move forward largely for reasons that our farmers are not able to secure bank credit. Banks have been nationalised for quite some time now. One of the objectives of nationalisation was that the banks would be able to extend large credit facilities to our rural population. But unfortunately, even today if agricultural production is not moving up and has stagnated at 104 million tonnes, it is largely for one reason that the farmers are not able to secure either essential inputs or agricultural credit. \ Therefore, I would support any measure coming from the Government so far as supporting the agricultural community is concerned I wish that such efforts are further extended to such an extent that all credit requirements of the farmers are fully met

Having said that, there are two other categories of amendments. relating to the collection and dissemination of information and tightening the regulatory provisions of the Reserve Bank of India in regard to the acceptance of deposits by non-banking institutions which, I am afraid, I will have to oppose.

All over the country the most important tradition of the banking system is that the banks have got a right to keep all information confidential. If the banks are obliged to release any information of a secret nature to the Reserve Bank, I am afraid it is going to become a very serious affair Similarly, in respect of non-banking institutions the provision for inspection is also fraught with dangerous So, I am opposed to consequences. these two categories of amendments, while I feel that so far as the refinance to the cooperative banks is concerned, it is a laudable objective.

Whenever we think of the Reserve Bank, we think largely in terms of the money situation in the country. Is it not a fact that the people of this country as a whole have no faith in the value of the money? Who is responsible for this if it is not the Reserve Bank? I say that the Reserve Bank of India is charged with the primary function of stablising the internal and external value of the rupee. What is the value of the rupee today? It has gone down to 25 paise. We all know it. When the value of the rupee is dwindling at such a faster pace, one does have serious doubts about the total functioning of the Reserve Bank. I have been saying for quite some time, and I repeat it now, that the Government must do something to go into the functioning of the Reserve Bank I have demanded that the Parliament should appoint some sort of commission to go into the funntioning of the Reserve Bank. The Reserve Bank has failed to discharge its responsibility to the nation. so far as the stability of the rupee is concerned, which is basic if we really want our economy to move forward.

Even though a lot has been said on this subject, it is rather unfortunate that the Government has not been able to make up its mind or devise a scheme or machinery to look into the whole affairs. So long as the monetary management by the Reserve

Bank is not properly looked into, I am afraid the economy of this country can never be improved. So, I would suggest within the limited time that I do have very serious apprehensions about the Bill I also feel that the Reserve Bank is not discharging its functions properly and the Government should better think in terms of bringing some sort of comprehensive Bill in respect of the total functioning of the Reserve Bank, rather than such piecemeal effort I feel that this Bill does not go very far, so far as the functioning of the Reserve Bank is concerned, nor is it doing justice to the economy. So, I would request the Government to think in a deliberate manner and to think in terms of bringing some sort of comprehensive Bill on the total functioning of the Reserve Bank. I am sorry that the Government has not yet applied its mind to the economic stagnation which prevails in the country today,

SHRI NOORUL HUDA (Cachar): Sir, the hon Minister has just now stated that these amendments are meant to extend the scope of reflnance from the Reserve Bank form agricultural operations, to extend the facility of concessional refinance to apex cooperative banks in respect of loans given by them to cooperatives and to permit the Reserve Bank to finance the development of fisheries. There are also certain other minor amendments about collection dissemination of information.

There is also another amendment which is supposed to tighten up the regulatory provisions of the Reserve Bank of India Act in respect of deposits and credits of banking and non-banking institutions

We do not have any fundamental difference of opinion in regard to these amendments But somehow or other, it appears to us that the amendments which are brought forward by the Government from time to time have lost all meaning. After all, the Reserve Bank is the princi-

[Shri Virendra Agarwal] pal financial institution and one of its functions is to regulate and control money and credit in the economy with a view to maintaining stability Where is the stability? Unless the economic policies of the Government are directed towards achievement of the goal which the leaders of the ruling party announce in their speeches day in and day out, it cannot be denied that in spite of all their professions, ours is mainly a capitalistic economy, not only a capitalistic econimy but an economy dominated by monopolistic big business houses. That is why, as regards the functioning of the Reserve Bank is concerned, we find that it has been stimitted by the Reserve Bank itself and also by the Government on the floor of the House that during the last 15-20 years, the credits have been so manipulated that certain big business houses have mainly benefitted.

In this Bill also, it has been stated that "agricultural" operations have bandry, drilly and positry farming, etc But, in practice, setually what we find is that the Reserve Bank and the banking institutions which offer loans to cooperative banks or to cooperative bodies do not reach the masses, the common people About 60-70 per cent of the country's population is completely poverty-stricken and the people have very little lands Inspite of bank nationalisation, inspite of credit policies followed by the Reserve Bank of India, the gap between the wealthy and the poor is still widening We have no doubt in our mind that in spite of the amendments which have been brought forward by the hon Minister, the gap is not going to be reduced unless the main economic principles and policies are directed towards that goal This has not been done so far.

That is why our criticism is mainly confined to implementation. The amendments are all right. There is nothing wrong in the amendments. But the question is. Who is to implement them and how to implement them? Learning from the lessons of the last so many years, two decades and a half, how are you going to implement them? What is the machinery? As far as the machinery is concerned, that is completely at logger-heads They do not care for the policies of the Government They do not for any pronouncements made on the floor of the House by the Prime Minister or the Finance Minister or by the other big leaders outside the Mouse That is the main criti-cish which we want to make on these smendiments that there is absolutely no implementing machinery.

There are about 22 items or so en which the Reserve Bank lends assistance. Here I would like to draw the attention of the hon. Minister to the coir industry in Kerala which earns for us a lot of fereign exchange and which employs hundreds and thousands of people in that State; these concessional facilities as regards lending, as regards giving assistance, are not extended to the coir industry in Kerala. I would request the hon. Minister to see that the coir industry in Kerala is helped and assisted, so that the industry can prosper, so that the hundreds and thousands of people who are being employed in that industry do not suffer.

There are certain other provisions which are quite allright, which are innocuous, about which there can be no objection, as I have already stated But I would like to say that there is no hint in these amendments to restructure the total agricultural credit system so that the cooperative societies are put on a viable basis. That is one criticism which I want to offer on behalf of our Party.

We agree with the objects which the hon Minister has stated in this House, but as far as the agricultural sector is concerned, it is still being neglected. In spite of the fact that during the last few years crores and crores rupees have been lent to the agricult

tural sector, we find that the results are totally disappointing because the simple fact that 60 per cent or more of them are living below poverty line; they have no lands, they have nothing to mortgage they cannot give any guarantee or security. These 60 or 70 per cent of the people living in the countryside, living in the villages the agricultural labour and the poor peasantry do not get any loans or assistance from the cooperative socie-Nobody knows where actually these moneys are going. Some monies are definitely being misappropriated. Some money may be returned to the Stirte exchaquer or Central exchaquer, we do not know; but they do .ot trickle down to the villagers. We find that in my constituency, in the Cachar district, which is economically and industrially backward as a matter of fact in the whole State, the povertystricken farmers and agricultural labourers, the poor peasantry, are still in the same state of economy in which they were ten or 20 years ago.

Therefore, I would like to state that we have got great reservations as far as these antendments are concerned.

As far as these amendments are concerned which run into 9 or 10 pages, they have no redeeming features and the implementing machinery is not at all being geared up so that the poor and the middle-class people can benefit and get assistance of the Roserve Bank and other banking institutions.

With these words I want to generally support these amendments but with the reservations I have mentioned.

SHRI C. K. CHANDRAPPAN (Tellicherry): The objects of the Bill are laudable. We have no quarrel with the Government on the amendments. But, as it was stated, the main problem is: what is the guarantee that these laudable principles the Government is enunciating will be implemented. So far as the experience goes, what has been proved all these years is so dis-

appointing an experience that the Reserve Bank has failed in performing the duties which it is supposed to discharge.

As was stated, it is the bankers' bank and it is supposed to stabilise money and, particularly in a situation when we are facing serious inflations. What is the performance of the Reserve Bank? It is not at all giving us any confidence that the same machinery of the Reserve Bank will be able to implement the noble objects which are set in the Bill. To ensure that the Reserve Bank will implement this Bill, I feel there should be a restructuring of the Beserve Bank itself. In the course of the discussion in this House on the Banking Commission's report, this was brought to the notice of the Government and, unfortunately. they did not raply at that time. So. I would like the hon. Minister while replying to this debate, to say what she thinks about the restructuring of the Reserve Bank. By that what we mean is that the present Board of Directors of the Reserve Bank should be re-constituted and at all levels in the Reserve Bank, the workers should have a say. Then, that will be perhaps a guarantee that the principles enunciated by the Government in this Bill will be implemented because it was the experience of the Government itself.

I am sorry the Minister is not listening. What is the use of my saying?

SHRIMATI SUSHILA ROHATGI: 1 am listening.

SHRI PILOO MODY (Godhra): In an one-party government, it does not matter.

SHRI C. K. CHANDRAPPAN: The point is that the representatives of workers in the nationalised banks contributed greatly to implement the new credit policy. That the Government itself has admitted in the course of several debates in the House and we want the Government to reconstitute the Board of Directors of the Reserve Bank so that the workers will have a say and the representatives of the

[Shri C. K. Chandrappan] employees will have a say regarding the implementation of what the Government say in the Bill. That should not be confined merely to the Board of Directors. They should be representation at all decision-making levels in the Reserve Bank.

Secondly the Government say that this amendment is meant to extend more credit facilities to the agrarian sector and also to the co-operative sector.

It is a very noble thing, there is no doubt about it. When they nationalised banks in 1969 Government said that the nationalisation of the banks was meant for delinking the financial institutions of this country from the grip of the monopoly houses. Today I am quite sure the Government will not be able to say with confidence that they have succeed in that objective. The figures which are available about performances of the Reserve Bank of India and the Commercial Banks also in respect of the credit policy are I should say, most alarming. This is particularly so when the Government and the nation is facing such a serious inflation as we have today. The Government said that money They brought should be restricted. forward the credit squeeze policy. It was to curb the inflationary trends in our economy But what happened? I will give some figures. In 1972 the credit given to the commercial and scheduled banks was Rs. 6564 crores. It was 25 per cent more than what was the previous year's figure. That is to say after introducing the credit squeeze, 25 per cen' more credit was taken away by business houses mainly. In 1974, take the figures for the 2 months that are available, January and February; you will find there is an increase of 50 per cent when you comp. "e this with the previous year. This is the position. In 1972 it was Rs 500 crorcs and m 1974, January-February, it became Rs. 460 ciores. mostly gone to big business houses. It has not gone to the agrarian sector or to the neglacted sector.

When we debated the Banking Commission's report in the House the factswere placed before the Government. The large chunk of credit which was given by nationalised banks and other banks has gone to the big people. This is my submission. It has not gone to the cooperative sector or to the common man, ordinary man, the sharecroppers, the landless people and the ordinary workers, the technically qualified people who do not have any immovable property and all that. They do not get credit so easily from these banks. That is the sort of credit policy which you follow even after the nationalisation and that is the credit olicy which is being pursued by the R.B.I without any hesitation whatever be the policy statement made in the House. This is the present position.

So, what I submit is that the R.B.I should be made accountable to Parliament. Whatever may be the performance of the Reserve Bank, today the condition is that they can go on doing whatever they may like without answering Parliament. They may be answering to their Ministry, but not to the Parliament.

The Bill should have been more comprehensive that it should deal with these aspects of the Reserve Bank including its accountability to Parliapresent board of directors and all that

As things stand to-day, just now, my friend spoke about the fate of coir industry in Kerala According to the Reserve Bank of India Act, in clause 17(2)(b) there is a provision for giving coltain concessional finances to smallscale industries and cottage industries It was included with a view to help the traditional industries to develop This kind of finance was available to the handloom sector. And later, the Government included 22 more industries but the coir industry was not included. By concluding the debate on this Bill in the Rajya Sabha at that time, the hon. Minister Shri K. R. Ganesh gave an assurance to RajyaSabha that he would look into this matter and see that coir industry was included in the list of those industries which would get the concessional finances from the banks I would like to ask the Minister now whether that promise which was made in February, has been fulfilled or not till now We are at the end of this year I want to know the icason for not fulfilling that promise Why I insist that this promise should be fulfilled is that there is scheme submitted by the Kerala Government to the Centre crores will be necessary for the implementation of that scheme will be virious cooperative societies m the field which will be financially viable This industry will come mainly in the cooperative sector But, the Reserve Bank is denying finances to the cooperative sectors on the basis that these cooperative societies which are not financially viable I would therefore request the Minister to give an assurance in this House whether the Government will do something about the corr industry.

These are the few observations which I would like to make while participating in this debate

SHRI JYOTIRMOY BOSU (DIA-MOND HARBOUR)

Sir, I want to seek a clarification. This morning I had tabled a privilege motion There is a documentary evidence This morning the Speaker deferred further debate on that because the Minister of Home Affairs will make a statement at 5 O' clock. I hope he will make a statement now. I have to catch the train to go to Patas with a Pailiamentary Delegation.

It is suo motu fixed at 5-30 to suit the Minister

MR DEPUTY-SPEAKER I do not accept that

I have already made an announcement because this information was passed and I passed that on to the House Might be that he is not vet ready with his statement After all,

half-an-hour does not make a difference. Leave that to me When we are in the business, let us not bring other factors. As far as I am concerned, I am concerned with the business of the House and I think a margin of half an hour is very legitimate. The Minister is not ready

SHRI JYOTIRMOY BOSU. May I make a submission?

17 00 hrs

श्रा म शु लिक्ष्ये (नाहा) उपा यक्ष महादय मरा त्याइड श्राफ श्राडर है। श्राप को इस मदन का स्पष्ट श्राफ्यासन दिया गया था कि हम लागा को विश्वास में लिया जायगा। तो इनता वयान तो कल श्राना चाहिए था। कल नहीं श्राया और उन्होंने क्षमा याचना भी नहीं की। ये लोग इतने बेशमं श्रीर बेडया हो गये हैं कि क्षमा भी नहीं मागते हैं। (अयवधान)—— श्राज सबेरे हम लोगो ने यह मवाल नहीं उठाया होता तो यह बयान भी ये नहीं देते। पाच बजे का जो इनका वायदा है उम को पूरा करने में इन को क्या दिक्कत है?

MR DEPUTY-SPEAKER We are now concerned with a very limited question. Instead of making the statement at 5 PM, as the Home Minister had said in the House earlier, he had given the information to me, which I passed on to the House earlier, that he would not be ready at 5 PM but would make the statement by 5 30 PM. We are concerned only with that Other things will come when the statement comes.

Shr. Nathu Ram Mirdha

SHRI JAOTIRMOY BOSU I want to make a submission. In the morning the Home Minister mentioned that he has already written to the Speaker

MR DEPUTY- SPEAKER That he would come at 530

SHRI JYOTIRMOY BOSU. He was not ready If he was not ready with the statement, how on earth did be write to the Speaker? This is all an afterthought Some cooking is being done

MR DEPUTY-SPEAKER I do not believe it because I saw the proceedings (Interruptions) When you draw my attention to something, you should listen to me also

SHRI JYOTIRMOY BOSU Provided it suits us

MR DEPUTY-SPEAKER I do not know I saw the proceedings, whatever little proceedings is there. The Home Minister said that he had made a request to the Speaker that he should be allowed to make a statement in the course of the day.

SHRI JYOTIRMOY BOSU: Five O'clock—that was the word

MR DEPUTY-SPEAKER. Order,

SHRI JYOTIRMOY BOSU: Then the records have been tampered with, as is the practice nowadays

MR. DEPUTY-SPEAKER I am on my legs (Interruptions).

Now he had said that he had asked for permission to make a statement in the course of the day. That was what he said. Then after you had made certain submissions after certain other members had made certain submissions, the Speaker ascertained from him whom he would be ready with the statement. Then he said that he would be ready by five.

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K RAGHU RAMAIAH) About five.

MR DEPUTY-SPEAKER It does not matter.

SHRI FILOO MODY: What is this 'about five'?

MR DEPUTY-SPEAKER: Why do you want to fight over one hith word?

SHRI JYOTIRMOY BOSU How could you brush this saide? I am facing a problem I have got to catch a train I did not know that you would be so kind to us

MR DEPUTY-SPEAKER Do not make all these statements

SHRI JYOTIRMOY BOSU We draw up a programme for the day. How could we stick to it if this kind of thing happens?

MR DEPUTY-SPEAKER I do not accept this (Interruptions) Shri Nathu Ram Mirdha

🎎 श्री नाबराम मिर्घा (नागौर) उपाध्यक्ष महीदर्य, यह बिल बहुत ही घण्छें उद्देश्यो के लिये लायां गया है। एक उद्देश्य जिसके बरिषे कृषि उत्पादन को बढाने के लिये केडिट की व्यवस्था की जा रही है यह बिल्कुल एक नई विमा है। रिजर्व वैक हमारे कृषि उत्पादन को पहले से भी फिनेस करता रहा है। सहकारी बैको के द्वारा कृषि की उत्पादन बढाने के लिये उन का जो तरीका था वह सीजनल शार्ट हर्भ स्रोत कोम्रापरेटिय बैंक्स के मार्फत देने का था। अब उन्होंने वहंत बनियादी परिवर्तन इस कानुब के जरिये किया है। शार्ट टर्म लान्स के बजाय उन्हान लाम्स की फाइनेसिंग कहा है। भ्रभी मती महोदया ने इस विधेयक को पेश करते हुये अपने भाषण मे जा बाते कही मैं उसमे कुछ भीर बाते उनसे महराई में समझना चाहुगा। जब वह ग्रपना फाइनल वक्तव्य दे तो उनके बारे मे जरा सफाई से रोणनी डाले स्पोनि पूरा कानून मेरे पास था नहीं और यह अमेडमेट का जिनना कानून है उसको जितना देखा, पढा भीर समझने की कोशिश की उससे मैं ऐमा मननता ह कि रिजर्व बैक ने जो मह निर्णय लिया है यह ग्राज देश की सर्वोच्च ग्रावश्यकता है।

इस देश में जब हम कृषि का नाम लेते हैं और उसके उत्पादन की बात करते हैं तो कृषि भीर उसके भलावां हमारा पशुपालन जो है, बालवर, जिन के लिये हमको बहुत उत्पादन {

मिलता है और बहुत सी जनता के गाम की चीजे मिलती है. उसके माथ साथ हमार वन जो है वह भी रिष के साथ जहे हम है जिनके जरिये देग के लागों को बहत मी चाने उत्मदिन हो कर मिलती है ग्रीर करोडा लोग जिसके अन्दर उत्रादन के साधनों में लगे हुय है, अपनी रोजी रोटी उस से कमा रहे है, उन लोगा की बहुत सी जरूरते हैं देश के उत्पादन को भ्रागे बढ़ाने के लिये पर सबसे बुनियादी जो चीज है वह है केडिट की भवेलेबिलिटी। भाज तक जो भी नीतियां रही, उनके अरिये कृषि के बन्दर पिछली यौजनाक्यों में कृषि के विकाल क्षेत्र को देखते हुये काफी वडा माला मैं जो कुछ भी इश्विस्टमेट हुमा उसके बाद भी बहुत बड़े विशाल पैमाने पर कृषि के उत्पादन को बढाने के लिये इन्वेस्टमेट की जरूरत है भौर इस इन्वेस्टमेट को अगर हम अभी भी बहुत तेजी के साथ लागू नहीं करेंगे तो जिन मक्तिली में देश फैसी हुआ है उनसे बाहर निकालने में बहुत जोर पड़िया । इसलिये यह दिया जी इस कार्नुन में दी है वह कृषि के विकास के लिये और खास तौर से एनीमल हस्बैडी के प्रोग्राम को जी इसमें इन्क्लंड किया नया है और उसके लिये बहुत जरूरी है और एक बहु बहुत सही दिशा है। बहुत से लोग जिनके पास बहुत कम जमीन है या बि कल जमीन नहीं है वे लोग भी इसका फायदा उठा सकेंगे। इस नरह मे यह बहुन जरूरी भी बुनियादी प्रोग्राम है देश के गरीब लोगों के लिये जिन के जिश्ये हम उत्पादन की बढाना चाहते है भी जिन को उत्पादन के प्रोग्राम की स्ट्रीम मे जीडना चाहते है। खास तौर से राष्ट्रीय कृषि श्रायोग ने इसके ऊपर बहुत गहराई से चिन्तन किया है भौर उन्होने जो कुछ भी भपनी रिपोर्ट मे सिकारिश की है कि ऋडिट की व्यवस्था होंनी चाहिए उसके ऊपर हमारे देश की केन्द्रीय सरकार ने. योजना बायोग ने भौर श्राखिर मे रिजर्व बैंक ने भी सोच समझ कर कुछ निर्णय

नियं है। वे निर्णय यह है कि पिशिवरचर नाहे वह मैरिन का हो चाहे फिशरीज का देशल पमट हो उसम ऐसे लोगा के जरिय अगर 1ह काम किया जायगा तो महकारी बैका के माफंत उन्हें उसमें महायता मिनेगी ग्रान्म क्लीयर हाना चाहता हु कि इस बारे मे कि वह राष्ट्रीयकृत वेंक जो भी कृषि के लिये लोन्स देते है उनके द्वारा ऐसे प्रोग्रामा वे लिये लोन देने की या फाइनेस करने की व्यवस्था होगी या नहीं होयी ? मैं समझता ह कि होनी चाहिए क्यो कि यह फुल टोटल तभी पूरा होता है जब राष्ट्रीयकृत बैक भी कोभापरेटिव बैक जो भी प्रोग्राम एनीमल हस्बैड्डी के हो उनके लिये भी फाइनेंस करने का काम करें। श्रव एनीमल हस्बैड्री में वडंस बहुत क्लीयर नही है कि कौन कौन से प्रीक्षम एनीमल हस्बेड़ी में इन्क्लडेड हैं ? न्या भेड का त्रोबाम भी इस में इन्वजुडेड है भीर दूसरे जानवरों का प्रोग्राम भी इसमें इन्क्लडेड है ? पिशिकल्चर का आप ने कहा ही है । जो शब्द लिखें हैं उनसे कुछ तौ सफाई होती है , कुछ मैं जानना चाहता ह सारे के सारे जॉनवरों से जो उत्पादन बढ़ाने की बात है और खास तौर से छोटे काम्तकार या बेजमीन काश्तकार या काश्तकार या छोटे लोग उन लोगों को जो सहायता पहुचाने की बात है, जिनके जरिये कि उत्पादन बढाया जा सकता है भीर तूरन्त बढाया जा सकता है, ऐसे प्रोग्रामों को साथ में रख कर जो हमारे रिजर्ब बैक ने भ्रमेडमेट का रास्ता खोला है वह मैं समझता हूं कि बहुत सी स्वागत योग्य है ग्रीर यह एक बहुन बड़ा बुनियादी परिवर्नन है। इसके जरिये हमारे देश के छोटे लोगो को जिनकी ग्रामदनी कम है उनको ग्रपनी ग्रामदनी बढाने का मौका मिलेगा । उनके जरिये जो उत्पादन होगा उससे देश की जनता की जरूरतें पूरी होगी । इसलिये उनीमल हस्बैड्डी के प्रोग्राम को इसमें जोडकर जी श्रापने श्रच्छा काम किया हैं उसका मैं दिल के साथ स्वागत करना चाहता ह ।

[भी नाषु राम मिर्धा]

कषि की उत्पादित चीजों की मार्केटिग के बारे मे भी इसमे लोन्स और केडिट की व्यवस्था है।

लेशिन उन लोन्स के बारे में भी हमारी नातिया को बहुन सफाई होनी चाहिए खाम नार से बैकिंग श्रीर फाइनेस मवात्य स मरा यह व्यक्त। 'रिया गारी नीचा की भू , किएप --कट पारियों की उम्बत है।

मक्षेत्रम ग्रहम चीज वनलाना ह--इम माम व में दमारा वित्त मतावय और वाममं मनाय सम्बद होना चाहिए-नैपे छोटे छोटे लोग भेटे पालते है. ऊन पैदा करते हैं. ऊन का भाव जो 750 में 800 काये क्विटल तक थ। वह पिछले 7-8 महीनों में गिर कर 350 में 400 रुपये क्विटल हो गया है। रिजर्व बैक और आप लोगो ने यह कह कर कि ऊन पिछले साल महगी थी भौर इडस्टीज भी ले रही थीं, घापने उसका एक्सपोर्ट बन्द कर दिया। नतीजा यह हुमा कि माज यहां की इडस्टीज ऊन नहीं उठा रही है, काश्तकार के दाम आधे हो गये है, 350 रुपये मे भी कोई खरीदने वाला नही है।

हुई का दाम ले लीजिये-जो पिछले माल था ग्राज उससे कही ज्यादा गिर गया। किमान काटन बारपोरेणन में कह रहा है कि भाव गिर रहे है इस वक्त कारपोरेशन को मार्केट में ग्राना चाहिए। रिजवं वैत ग्रार वैतिग विभाग की यह पालिसी होनी चाहिए कि कीमने भी उची न हो और उनी नीचे भी न वली अत्येति विभाग मो नक गत वे उत्य स्टेबिलाड गेणन रागा चारिए । यत्र प्राप्त कत भी जनपरीई तन्द ती रम ने कर -- रम तरफ ग्राप कर की उम्पोर्ट र रने है है री तरफ ए सपोर्ट करते है-गर मामा। देना। श्रामान नहीं है। इम्पोर्ट होने वाली ऊन की किस्म हमारे यहा पैदा नहीं होती है जो ऊन यहा में एक्सपोर्ट होता है वह दूसरे बिस्म रा हे कारपेट वगैरह बनाने के काम मे ब्राती है-यह इतना गभीर मामला है जिस पर सोच समझकर कदम उठाना चाहिए । लेकिन होता यह है कि समय समय पर एकदम तेजी से निर्णय कर लेते हैं का देश की भ्रयं-व्यवस्था पर प्रभाव पडता है, उतार-चढाव होते है। भ्रगर काटन के दाम समय पर नहीं सम्भले तो उस का उत्पादन पर ग्रसर पड़ेगा । हर चीज का हर माल रीजनविल प्राइम लेवल नहीं रहेगा तो ग्रगले माल उपवा उत्पादन कम होगा । चाहे गन्ना हो या काटन हो या उनीमल हम्बैधी द्वारा पैदा होने वाली चीजे हो, इन सब के लिये एक लौग रज-पालिमी-फाइनेस, टक्सैणन आर प्रोडक्शन की दीप्ट से बनानी चाहिए, इन तीनां में हायेम्ट कोग्रार्डिने-गन होना चाहिए।

दूसरी चीजो के बारे मे ग्रापने जो परिवर्तन किये है---प्राप कुछ इन्फर्मेशन लेना चाहते है-ये सब बाते स्वागत योग्य है, लेकिन इनका ठीक ढंग से इम्पलीमेटेशन होना चाहिए । रिजर्व बैंक तक लोगो की ग्रावाज किस तरह से पह वे-इन सब बातो के बारे से भ्राप को गहराई से सोचना चाहिए। एग्रीकल्चरल प्रोडक्शन के लिये और छोटे लोगो के लिये कर्जा लेने का जो रास्ता आपने खोला है-उसमे लोगा को कर्जा मिलना उन्हिए, जिससे कि वे अपना उत्पादन बढा सके । इसी दिन्टकोण से कृषि आयोग मे बैध्वर जो कुछ मुजाब हमने आपके सामने रखे थे, उन पर विचार करके कार्यवाही की जानना चाहिए । हम यह चाहते है कि इन श्यंत्रमों ने पुरा करने में हमारे रिजर्व बैक श्रोर नणन ॥ उज्ह चैक का क्या इन्वाल्वमेट है, उन प्राजिश्ट्म का ग्राप हैंसे फाइनेस ररेगे इन सब बाता के बारे मे प्राप कुछ डिटेल्य वतलाइये। इस दिस्तीण में में यह समसना ह कि यह मगोधन एक बहुत बनि-यादी मणीधन है। भाज देश में छोटे लोगों को ग्रागे बढाने का ग्रीर उत्पादन बढाने का इस कानून से मौका मिलेगा, इस आणा से मैं इस बिल का समर्थन करता हं।

*SHRI J. MATHA GOWDER (The Nilgiris): Mr. Deputy Speaker, Sir, I rise to express my views on the Reserve Bank (Amendment) Bill.

Sir, at the very outset, I am very proud to say that my old friend Shri C. Subramaniam has become the Finance Minister. He hails from a renowned family of agriculturists. He has served in the Central Government as the Minister of Agriculture with distinction. He has rich agricultural background to comprehend the problems of agriculturists in country. It is for the first time that the Finance Minister of the country has rich agricultural background. I am sure that he would have himself like to pilot this Bill providing concessional re-finance facility to the animal husbandry, dairy, poultry farming etc. Immediately after assuming the Office of Finance Minister, on September, 1974 Shri C. Subramaniam announced the Reserve Bank's credit policy for the coming season. In this credit policy, he has given the prime of place to the needs of agriculture. The agriculture has been given the first priority in the matter of extending credit facility. I refer to this happy augury because this legislation' also provides for concessional refinance facility through apex cooperative societies to the agriculturists.

At the very beginning I would like to say that I have the personal experience of how these credit schemes are being implemented. I am the Chairman of the District Central Cooperative Bank and also the Director of the State Cooperative Bank. Though such worthwhile legislations are enacted in the interest and welfare of agriculturists, yet the benefit of such legislation does not reach them at all. That is because there are so many bottlenecks and hurdles on the way. Besides the natural hindrances occur in the process of implementation, the Reserve Bank also issues so

many flats which are not easy to circumvent.

I will give you one or two examples from my own personal experience. On account of the failure of the monsoon the agriculturist, who has taken the loan from the Central Bank or from the Credit Society, may not only be not in a position to return the loan within the specified period but in fact may be in need of more money to If he goes to the meet the crisis Central Bank or to the State Cooperative Bank, with all his jewelleries and ornaments for the purpose of pledging and getting some money, there is the fiat of the Reserve Bank that these Banks should not give more than 5 per cent of their value as loan. What will they do with this paltry sum? Then naturally go to money-lenders and non-scheduled Banks for getting this loan. They are made to pay 35 per cent interest on such loans. You can imagine their plight. In order to meet a crisis, which is not of their own, they are made to pay heavy penalty. I took up this matter at the highest level and demanded that there should not be this kind of ceiling of 5 per cent on such loans, which are meant to meet the emergent needs of the agriculturists. After a long struggle, this ceiling was raised to 10 per cent by the Reserve Bank. Even this has not helped the agriculturists very much. In the case of agriculturists, the revenue-raising resource is very limited. There should not be any ceiling of 10 per cent for such loans. They pledging their own jewellery ornaments, which they will redeem after paying back the loan There should not be with interest. any barrier between the credit institution and the beneficiaries. I have referred to this bottleneck in order to highlight the point that, whatever beneficial legislation we might pass here, the benefits do not go to the peasants.

Secondly, I would refer to another important problem being faced by the agriculturists, because of the flat

The Original speech was delivered in Tamil.

[Shri J. Matha Gowder]

of the Reserve Bank. For example, 100 members of an Agricultural Credit Society have taken loans from the society, out of whom 49 have returned the loan and 51 members have not returned the loans on account of genuine reasons like the failure of monsoon etc. There is a directive from the Reserve Bank that the Agricultural Credit Society should not give any loan, if its outstanding dues. arrears of loans, come to 50 per cent. Just because 51 persons have been able to pay back the loans on account of genuine hardships, remaining 49 persons who have repaid their loans are deprived of this loan facility. Is it proper and just? I would like to request the hon. Deputy Minister to bring down this ceiling limit of 50 per cent to 25 per cent, so that at least some people are able to derive advantage of the credit facilities. I can go on enumerating any number of such concrete instances to point out how the agriculturists are herassed and how they are unable to avail of the existing facilities being given to them in a statute. The Beserve Bank of India should issue a directive that there should be no ceiling for giving loans by the apex bank and the district bank on jewelleries and ernaments being offered by the agricusturists. Secondly, the ceiling of hoan facility in case the outstanding is 50 per cent should be brought down to 25 per cent, so that the agriculturists who have paid back the loans should be able to get their requirements.

In the end, I would refer to the financial problems of small tea-growers—not the big Tea Estates—in our country, more particularly to the small tea-growers in my constituency, the Nilgiris. They were getting long term loans—say for a period of 5 years—from the Cooperative Banks. They are not like the agriculturists. They will be getting their return only after a period of 5 years or so; teagrowing takes 5 years or so. Suddenly the Researve Bank issued a flat that

they should get their credit assistance from Land Mortgage Banks, and not from apex Cooperative Societies. You will no doubt appreciate the problems involved in getting loans from Land Mortgage Banks, as the very name will suggest to you. The small tea-growers live from hand to mouth. Where will they go for gurantees? Though tea is treated as a commercial crop, yet it is called a crop. The small tea-growers contribute greatly to the foreign exchange earnings of our country. I do not know in what way they are different from small peasants and agriculturists. Why should they be denied credit facilities from the Cooperative Societies? I know the financial constrains under which the small tea-growers are handicapped greatly in my constituency. I would appeal to the hon. Minister to direct the Reserve Bank of India and also the Registrars of Cooperative Societies to extend the credit requirements of small growers through the Cooperative Societies.

I would once again request the hop Minister to look into the problems of the agriculturists small teargrowers and take such remedial steps which are essential so that they are able to get finances at the appropriate time in adequate quantum. They only legislations of this nature will have some meanings.

With these words I conclude.

श्री वाषुराम महिल्लाह (क्रिक्स का) : मान्यवर, में इसका समर्थन करता हूं क्योंकि पहली बार रिश्व कि की तरफ से छोटे किसानों की घोर ध्यान दिया पया है। सची तक जो भी लाभ बैंकों से मिला है, वह केवल 10, 15 प्रतिथत बड़े किसानों को ही सिवा है जिनके पास 10 एकड़ से उपर भूमि है। लेकिन जो माजिनल फार्मस हैं उनको कोई बास घनी तक नहीं मिला। पिछले साल बताया गया वा कि सकी तक जितका मैसा बैंकों से हुइए में दिसा सुद्धा है उत्तार 10 % शहरी की वों में उद्योग धार्म के लिये दिया गया भीर 30 प्रतिणत देहाती क्षेत्र में दिया गया जिसमें में 5 फीमदी है छोटे किसानों को मिला बाकी २५ फीयदी वहें बहे किसानी के पास गया । इ । । बारण यह है कि सहकारी समितिया के माध्यम में जो ऋण किसानो को मिलता है वह बड़े किसानों को ही मिलता है क्योंकि वही उसके म्रध्यक्ष भीर सदस्य होते है और चिक छोटे किसान उन समितियों के पदाधिकारी नहीं होने इमलिये उनको नहीं मिलता है। रिजर्व बैंक का एक नियम हे कि जो सोमाइटी पूरा ऋण ग्रदा नहीं करेगी उसके सदस्यों को ऋण नही मिलेगा। उदाहरण के लिये मैं बताऊ मेरे जिले में ऐसी कई सोमाइटिया है जिनमे 300 सदस्य हे भ्रीर 50 सदस्य ऐसे है जिन के पास 75 फीमदी ऋण है, बाकी 250 मेम्बरों ने परा ऋण चुका दिया है। लेकिन चुंकि बडे किसानो द्वारा ऋण अदा नहीं किया गया है। इस-लिये 250 मेम्बरा का ऋण मही मिल आहा। इसलिये जो भ्रापने बताया है कि रिजर्व बैक ध्रपनी एक योजना बनाने जा रही है जो एपीकल्वर रीकाइनेस द्वारा देहातों में शाखाये खोली जार्सेगी उनके द्वारा जी ऋष दिया इसकी जांच करायेगा कि वास्तव में सही इस्प से अवकी बहोसके इसे पैस्तातमिख्यातिक छाती। श्राणी सक यह श्रेखा गया कि सैंड मार्जेज बैक्र द्वारा जो ऋण बांदा आहाता है वह ऐसी स्मीकों प्रकास जाता है जिनकी कोई कीमत ही नहीं होती है। इसका कारण यह है कि ज़ो कैलुझर होते है, बैंक के एजेंट होते है वह लोगों से मिल कर पथरीली जमीन को मार्गेज कराते है। इसलिये मेरा निवेदन है कि जो मशीनरी सरकार नियुवत करने वाली है उसको ब्रादेश देना चाहिए कि जिन लोगो को जिस काम के लिये ऋण दिया गया है उसका **श्चित्र**कल वेरीफिकेशन होना चाहिए । ष्ट्रोता क्या है कि भाप के वैलुभर 200, 500 क्यूबे किसानों से ले कर ऐसे ही सर्टिफाई कर

देते है कि हा कुन्ना खुद गया या गम्प लग गगा जबकि वास्तव में कोई चीज ऐंग्जिस्ट ही नहीं करती। इनलिये फिजिंगल वेशीफिकात होंना जरूरी है। इमलिय मेरा निवेदत है कि जो छोटे किमान ह उन पर जरूर ध्यान देना चाहिए क्योंकि वह बेजारे इस हालत में नहीं है कि बैल खरीद सके, कुए खोद सके।

MR. DEPUTY SPEAKER: The hon Member may continue afterwards.

The Home Minister.

17.30 hrs.

[Mr Speaker in the Chair]
QUESTION OF PRIVILEGE—contd.

THE MINISTER OF HOME AF-FAIRS (SHRI K. BRAHMANANDA REDDY): Sir, it will be recalled that as a result of verification a case under Sec. 120-B IPC, r/w 420 (cheating), 467 (forgery), 471 (using as genuine forged documents) and 162 (taking gratification to influence public servants) was registered in connection with issue of licences to some importers of Yanam and Mahe by the CBI (SPE) on 2nd September, 1974.

During the course of investigation it was noted that on 1st November, 1954 when the erstwhile French Possessions namely Pondicherry, Karaikal, Yanam and Mahe and Chandernagar were de facto merged with the Indian Union, the then Ministry of Commerce and Industry issued a notification extending the provisions of the Imports and Exports Act to these territories. A Public Notice was issued on 11th June, 1955 extending facilities of issue of special additional licences to all established importers of the former French Possessions. As in the body of the Public Notice only Pondicherry and Karaikal had been mentioned, another Public Notice was issued on 20th December, 1955 specifically removing misunderstanding in regard to importers of Yanam and Mahe and giving them a